

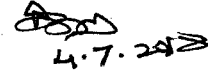
# **HIGH COURT OF CHHATTISGARH: BILASPUR**

## **ENDORSEMENT**

Endt. No. 801 /Confdl./2018  
I-8-2/2002 (Pt. XI)

Bilaspur, dated the 04/07/2018

Copy of letter No. 3(1)/2018-D(AFTC), dated 26.06.2018 of the Deputy Secretary to the Government of India, Ministry of Defence, Sena Bhawan, New Delhi for filling up the post of **Judicial Member in the Armed Forces Tribunal** is enclosed herewith for information of the candidates concerned.



(Neelam Chand Sankhla)  
Registrar General

Encl: As above

**No.3 (1)/2018- D (AFTC)**

**Government of India**

**Ministry of Defence**

Sena Bhavan, New Delhi – 110011,

Dated: 26th June, 2018

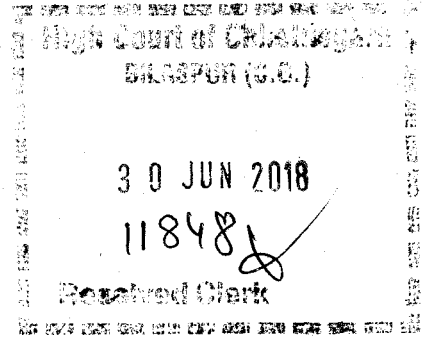
To

The Principal Registrar/Registrar

CHATTISGARH HIGH COURT

BILASPUR - 495001

Sir,



This is to invite nominations for the post of Judicial Member in the Armed Forces Tribunal, which has been set up under the Armed Forces Tribunal Act (55 of 2007). There is one (1) anticipated vacancy of Judicial Member in the Armed Forces Tribunal.

2. Section 6(2) of Armed Forces Tribunal Act, 2007(55 of 2007) provides that  
“A person shall not be qualified for appointment as a Judicial Member unless he is or has been a Judge of a High Court.”
3. In terms of the Supreme Court order dated 20.03.2018 in WP (C) 279/2017, Kudrat Sandhu vs UoI and Others, term of office of the Member of Armed Forces Tribunal is for five (5) years or the maximum age for holding office by the Member i.e. sixty-five years as provided by section 8 of Armed Forces Tribunal Act, 2007 (55 of 2007).
4. Salary, allowances, other terms and conditions of the Members of the AFT, shall be governed by the provisions of the Armed Forces Tribunal Act, 2007 (55 of 2007).
5. The selected persons are liable to be posted to anywhere in India having a Bench of the Armed Forces Tribunal and the appointment shall carry an All India transfer liability.
6. It is requested that the applications of serving/retired Hon'ble Judges of the High Court who have special knowledge and experience of Service laws and are willing to be considered for the post of Judicial Member in the Armed Forces Tribunal, may be forwarded along with their bio-data in the prescribed format (copy enclosed) **in hard copy as well as via email in pdf format to usaft-mod@nic.in.**

7. The following information and material are also required to be enclosed along with the hard copy of application/bio-data for the post of Judicial Member in the Armed Forces Tribunal:-

- (a) Five judgements on service matters, and
- (b) Five judgements on criminal matters preferably in relation to the Armed Forces.

8. The applications in the prescribed format along with enclosures may be sent as mentioned in para 6 and para 7 above to Ministry of Defence, latest by **17<sup>th</sup> August, 2018** at the following address. It is reiterated that the material mentioned in para 7 (a) and 7(b) above need not be sent via email.

Shri Shrinath Chauhan,  
Under Secretary,  
Ministry of Defence, Armed Forces Tribunal Cell,  
Room No. 308 -A, 'B' Wing,  
Sena Bhavan, New Delhi - 110001

Yours faithfully,



(B. D. Barua)

**Deputy Secretary to the Government of India**

**Tele: 2301 4036**

**Encl:** As stated above

**Copy to:-**

1. Principal Registrar, AFT- For uploading the vacancy circular on AFT website.
2. DIR (NIC) MoD- For uploading the vacancy circular on MoD website.

- 1 -

**BIO-DATA FOR THE POST OF JUDICIAL MEMBER IN ARMED FORCES  
TRIBUNAL**

1. Name
2. Father's Name
3. Date of Birth
4. Educational Qualification:

Sl.No.	Name of the University/Institution	Degree	Year of Passing	Percentage of marks obtained	Subjects

5. Details of legal practice:
6. Date of joining Judicial Service:
7. Details of posting:

Sl.No.	From (Date)	To (Date)	Name of the Court

8. Details of International Assignment, Membership, Publications etc:
9. Date of appointment as High Court Judge:
10. Whether serving or retired:
11. Date of Superannuation:
12. Present posting/occupation if retired:
13. Official Address with telephone number:
14. Residential Address with telephone number:
15. Details of Judicial Experience (In not more than 100 words):

16. Special knowledge in dealing with Service matters and related laws:

The information furnished above is true and correct to the best of my knowledge and belief

Note: Please note that non-furnishing of relevant information in column 15 and 16 may result in non-consideration of application.

Signature

Name-----

Place:

Date: